

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.413
IA/313/ND/2022, Contempt Petition/2/ND/2023 IN
CP/86/ND/2022

IN THE MATTER OF:

Pravesh Aggarwal	...	Applicant
Versus		
KBM Foods Private Limited And Ors.	...	Respondent

Order under Section 241-242 of Companies Act, 2013.

Order delivered on 07.03.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Dhruv Dewan, Adv., Mr. Dhruv Sethi,
Adv. & Mr. Prayuj Sharma, Adv.
For the Respondent :

ORDER

Contempt Petition /2/ND/2023

We have heard the submissions made by the Ld. Counsel for the Petitioner/Applicant. The reply by the Respondents is not available on the e-portal of the Tribunal. Therefore, the Respondents/their Counsels are directed to ensure that reply is reflected on the e-portal of the Tribunal and they also make themselves present before this Adjudicating Authority on the next date of hearing and show cause as to why the Contempt Application should not be allowed. It is made clear that no further opportunity will be given to the Respondents in this matter. Court-officer may serve e-notice of this order to the Respondents as well as the Counsel for the Respondents. Petitioner may also serve a private notice/today's order to the Respondents with a

specific direction to note the same and present on the next date of hearing.

IA/313/ND/2022

We have heard the submissions made by the Ld. Counsel for the Applicant. No reply is filed by the Respondents in this matter. Therefore, the Respondents are directed to file the reply. Further, the Respondents Company No.1 is directed to provide the Bank Account Statements from 2022 onwards to till date to the Applicant and shall invariably provide to the Applicant the Bank Account of Respondent No.1 Company on fortnightly basis.

All other reliefs prayed in the present application will be considered after hearing of the parties on merits. Earlier interim order passed in this matter shall continue till the next date of hearing.

Let the matter be fixed for hearing on **25.04.2023**.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)